

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No.40/TT/2014

Date:4.8.2015

To
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Determination of Transmission tariff for 765/400 kV, 1X1500 MVA, ICT-1 at Dharmjaygarh Sub-station along with associated bays under "Supplementary Transmission Scheme of upcoming IPP Projects in Chhattisgarh in Western Region.

Sir,

Please furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on affidavit, with advance copy to the respondents/ beneficiaries, latest by 3.9.2015:-

- a) Details of un-discharged liabilities element-wise (i.e. land, building and civil work, TL, S/S etc) as on COD and on closing of the each financial year during 2014-19 tariff block and details of year wise discharge/reversal of the same, duly certified by auditors;
- b) Dates regarding drawl of SBI loans, infusion of SBI loans into the project and applicable interest rate from date of drawl/infusion of SBI loan till the actual COD;
- c) Period wise and loan wise computation of interest during construction from the date of infusion of debt fund up to COD in support of the claim of the IDC amounting to ₹154.30 lakh vide auditor's certificate dated 22.9.2014;
- d) Whether Form-4A has been submitted on cash basis or Auditor certificate has been submitted on accrual basis?
- e) Actual loan deployed, reason for early drawl of loan for the funding of add-Cap, utilization of the loan from the date of drawl till the infusion in the project and treatment of interest on loan paid during said period;
- f) Treatment of the interest accrued/paid during that period, in case of variation in the date of drawl of the loan and infusion of the same in the project.
- g) Year-wise details of liability discharged, corresponding to initial spares procured up to cut-off date for sub-station.

- h) Revised apportioned approved cost as per RCE, duly certified by the competent authority;
- i) Applicable interest rate from date of drawl/infusion of the SBI loan till the actual COD;
- j) Form-9, Form-9A, Form-12A and Form-15.

2. It is further requested that editable soft copy (excel format) of computation of IDC as sought in para (c) above may be filed in the registry of the Commission, by 3.9.2015.

Yours faithfully,

Sd/

(Dr. P.K Sinha)
Assistant Chief (Legal)